

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AVON INFRACON PRIVATE LIMITED
RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s Avon Infracon Private Limited
2.	Date of incorporation of corporate debtor	16.10.2007
3.	Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC169458
5.	Address of the registered office and principal office (if any) of corporate debtor	7, 383C Bank Street, Munirka, New Delhi - 110067
6.	Insolvency commencement date in respect of corporate debtor	14 th January, 2020
7.	Estimated date of closure of insolvency resolution process	180 days from the date of Commencement of Resolution Process which is 12 th July, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Sandeep Goel Reg No: IBB/IPA-003/IP-N00073/2017-18/10583
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 410, Pratap Bhawan, 5, Bahadur Shah Zafar Marg, New Delhi - 110002 Email-ID: cmasandeepgoel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 410, Pratap Bhawan, 5, Bahadur Shah Zafar Marg, New Delhi - 110002 Email-ID: irp.avoninfracon@gmail.com
11.	Last date for submission of claims	31 st January, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of the corporate insolvency resolution process of the **Avon Infracon Private Limited** on **14.10.2020**.

The creditors of **Avon Infracon Private Limited**, are hereby called upon to submit their claims with proof on or before **31st January, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: **19.01.2020**
Place: **New Delhi**



CMA SANDEEP GOEL
IBBI/IPA-003/IP-N00073/2017-18/10583

Sandeep Goel